

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI**

**OA 2621/2014**

**This the 29<sup>th</sup> day of May, 2019**

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Mohd. Jamshed, Member (A)**

Sh. Narender Vallab Pandey  
S/o Late Sh. Tribhuwan Pandey  
Hammerman, Retired from Chief Cash Witness,  
Northern Railway, New Delhi  
R/o H.No. 277-A, Sonia Vihar  
Phase-I, Gali No. 8, Tilpat Distt.,  
Faridabad (Haryana)

..Applicant  
(By advocate: Sh. S.N. Sharma)

**Versus**

1. Union of India, through  
The Secretary,  
Ministry of Railways,  
Rail Bhawan,  
New Delhi-110001
2. Chairman,  
Railway Board,  
Rail Bhawan, New Delhi-110001
3. Chief Works Manager,  
Jagadiri Workshop (Northern Railway)  
Jagadiri (Haryana)
4. The General Manager,  
Northern Railway,  
Baroda House, New Delhi
5. Chief Personnel,  
Northern Railway Officer,  
Baroda House, New Delhi

..Respondents  
(By advocate: Sh. Kripa Shankar Prasad)

**ORDER (ORAL)**

**By Hon'ble Mr. R.N. Singh, Member (J),**

Learned counsel for the applicant submits that during the pendency of the OA, the respondents have taken a final decision to reject the claim of the applicant made in the present OA, and such decision/order has come to the knowledge of the applicant only on receipt of the counter reply filed by the respondents.

2. In the aforesaid circumstances, learned counsel for the applicant seeks permission of this Tribunal to withdraw the present O.A. with liberty to agitate his grievances, by challenging the aforesaid decision/order of the Respondents, in accordance with law.

2. In the circumstances, the OA is dismissed as withdrawn with liberty as aforesaid. Pending MA(s), if any, also stands disposed of. No costs.

**(Mohd. Jamshed)  
Member (A)**

**(R.N. Singh)  
Member (J)**

/daya/